

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4608  
ANSWERED ON:21.02.2014  
PROTECTION OF CHILD RIGHTS  
Muttemwar Shri Vilas Baburao

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether a large number of States and Union Territories have not yet constituted the State Commission for Protection of Child Rights(SCPCR) and, if so, the details thereof including the names of the States which have yet to set up the State Commission and the reasons therefor;
- (b) whether the Government has issued any guidelines/directions to the States in this regard and if so, the details thereof and the response of the States/UTs thereto;
- (c) whether the Government has set up residential schools and hostels in each State/UT of the country for children belonging to the Scheduled Castes/Scheduled Tribes;
- (d) if so, the details thereof, State/UT wise and if not, the reasons therefor along with the number of cases of death of children reported from such schools/hostels during each of the last three years and the current year; and
- (e) the corrective measures taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The State Commission for Protection of Child Rights have since been set up in all the States/Union Territories except in Andaman & Nicobar, Chandigarh, Dadra & Nagar Haveli and Daman & Diu. The process for setting up Commission for Protection of Child Rights have already been initiated in Andaman & Nicobar Island and Chandigarh by the respective Administrations. The Commission for Protection of Child Rights (CPCR) Act, 2005 is not applicable to the State of Jammu & Kashmir.

(c) to (e): The information is being collected and will be laid on the Table of the House.